

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 100/(MAH)/2017

CORAM:

Present:

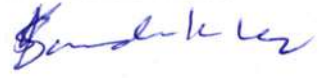
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE PARTIES: M/s. The Walt Disney Company (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Sreedha Bandukwala	Advocate i/b J. Sagar Associates	

Common Order

CSP No.97/230-232/NCLT/MB/MAH/2017

CSP No.98/230-232/NCLT/MB/MAH/2017

CSP No.99/230-232/NCLT/MB/MAH/2017

CSP No.100/230-232/NCLT/MB/MAH/2017

For the report of the Regional Director has not yet come, RD is hereby
directed to file his Report by three weeks.

At request of the Petitioner Counsel, list this matter for hearing on 5.4.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)